The Central Excise (Amendment) Bill, 2025 -introduce

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Madam, with your permission, I rise to move for leave to introduce a Bill further to amend the Central Excise Act, 1944.

माननीय सभापति **:** प्रस्ताव प्रस्तुत हुआ :

?कि केन्द्रीय उत्पाद-शुल्क अधिनियम, 1944 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।?

? (<u>व्यवधान</u>)

PROF. SOUGATA RAY (DUM DUM): Madam, under Rule 72(1), I beg to oppose the introduction of the Central Excise (Amendment) Bill, 2025. It is on tobacco and manufactured tobacco substitute products. Tobacco is harmful for the human body and this Bill does not mention such dangers on the packets of tobacco and manufactured tobacco substitute products. It only seeks to collect excise from tobacco. It causes immense harm to human beings. ? (*Interruptions*)

माननीय सभापति **:** प्रश्न यह है :

?कि केन्द्रीय उत्पाद-शुल्क अधिनियम, 1944 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।?

<u>प्रस्ताव स्वीकृत हुआ ।</u>

SHRIMATI NIRMALA SITHARAMAN: Madam, I introduce the Bill.

<u>12.09 hrs</u>